

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S PALAV SYNTHETICS PRIVATE LIMITED**

| <b>RELEVANT PARTICULARS</b> |                                                                                                                                       |                                                                                                                      |
|-----------------------------|---------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------|
| 1.                          | Name of corporate debtor                                                                                                              | PALAV SYNTHETICS PRIVATE LIMITED                                                                                     |
| 2.                          | Date of incorporation of corporate debtor                                                                                             | 29/01/1991                                                                                                           |
| 3.                          | Authority under which corporate debtor is incorporated / registered                                                                   | ROC Ahmedabad                                                                                                        |
| 4.                          | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U17119GJ1991PTC014979                                                                                                |
| 5.                          | Address of the registered office and principal office (if any) of corporate debtor                                                    | 203 ABHUSHAN COMPLEX. PARLE POINT, GHOD DOD ROAD,<br><br>SURAT, GJ 395001                                            |
| 6.                          | Insolvency commencement date in respect of corporate debtor                                                                           | 10/02/2020                                                                                                           |
| 7.                          | Estimated date of closure of insolvency resolution process                                                                            | 10/08/2020                                                                                                           |
| 8.                          | Name and registration number of the insolvency professional acting as interim resolution professional                                 | MINAL SHAH<br>IBBI/IPA-002/IP-N00407/2017-18/11187                                                                   |
| 9.                          | Address and e-mail of the interim resolution professional, as registered with the Board                                               | 20-21, 3rd Fl, Darshanam Arise, Opp. Collabera, Gotri-Sevasi Road, Gotri, Vadodara-390021<br><br>csmas.brd@gmail.com |
| 10.                         | Address and e-mail to be used for correspondence with the interim resolution professional                                             | Same as above                                                                                                        |
| 11.                         | Last date for submission of claims                                                                                                    | 24/02/2020                                                                                                           |
| 12.                         | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | NA                                                                                                                   |
| 13.                         | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | NA                                                                                                                   |
| 14.                         | (a) Relevant Forms and<br>(b) Details of authorized representatives<br>are available at:                                              | NA                                                                                                                   |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/S Pallav Synthetics Private Limited on 10/02/2020.

The creditors of Palav Synthetics Private Limited, are hereby called upon to submit their claims with proof on or before 24/02/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : MINAL SHAH

Date and Place : 14/02/2020 VADODARA